

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

Subject: Revision of scheme for rationalization of nomenclature and categorization of cases filed in the High Court of Jammu and Kashmir.

ORDER

No: 1650/GS

Dated: 29.05.2020.

Following additions/modifications/alterations are hereby made in Annexure 'A' to the High Court Order No. 69/GS dated 17.04.2019 (regarding nomenclature of cases) and in Annexure 'B' to the High Court Order No. 1622 dated 08.03.2018 (regarding case codes) by amending these Annexures in the following manner:

1. In row 12 of Annexure 'A' to the High Court Order No. 69/GS dated 17.04.2019 (pertaining to WP(C) Division Bench matters), (i) Matters relating to Service Tax, (ii) Matters relating to Constitutional validity of any Act, Statutory Rule, Regulation or notification other than tax (including Municipal Tax and service matters), (iii) Matters relating to Constitutional validity of any Act, Statutory Rule, Regulation or notification impacting Criminal Investigation, Trial, Prosecutions, etc., and (iv) Matters relating to AIFR, BIFR, DRT, DRAT and Lokayukta, are added at Sr.No. ix, x, xi and xii respectively.
2. In row 20 of Annexure 'A' to the High Court Order No. 69/GS dated 17.04.2019 (regarding Special Leave Application in Division Bench matters), the adopted nomenclature 'Crl LP' in Column No. 3 is modified as **Crl LP(D)**. In Column 1 of the same row at Sr.No. (ii) the word 'LPA' is modified and corrected as '**Acquittal Appeal**'.
3. In Annexure 'A' to the High Court Order No. 69/GS dated 17.04.2019, (pertaining to Single Bench matters), row 29 is added for Single Bench matters relating to Special Leave Application for which nomenclature '**Crl LP(S)**' is adopted.
4. In row No. 2 of Annexure 'A' to the High Court Order No. 69/GS dated 17.04.2019 (pertaining to WP(C) in Single Bench matters) in Column No.1, matters relating to (i) JDA and SDA and other Development authorities, (ii) Mines and Minerals, (iii) Local Bodies including amongst others JMC, SMC, BOCA, Water & PHE, Electricity, PDD, (iv) Pollution of any kind, (v) PDS and disputes of Ration Dealers, (vi) covering elections of Local Bodies including Municipal/ Panchayat, (vii) registration of FIRs and referring



investigation of criminal cases to various agencies, (viii) seeking protection orders, (ix) Custodian/ Evacuee property, (x) Passports, (xi) alleged disappearance/civilian killings, (xii) allotment of shops/Govt. Quarters/plots, (xiii) mobile towers, (xiv) challenge to the Govt. Orders and SROs, (xv) Tax, (xvi) non-compliance of Court orders, (xvii) Airport Authority of India, National Highway Authority of India, (xviii) BSNL and (xix) Railways, are added at Sr.Nos. X(i), XIX, XX, XXI, XXII, XXIII, XXIV, XXV, XXVI, XXVII, XXVIII, XXIX, XXX, XXXI, XXXII, XXXIII, XXXIV, XXXV and XXXVI respectively for common nomenclature of 'WP(C)'.

5. In Annexure 'B' to the High Court Order No. 1622 dated 08.03.2018 (regarding Case Codes "Division Bench matters") under main Case Code No. 201 for LPAs, case code numbers mentioned under Column No.1 below are added and assigned as Case Code Nos. for the matter shown against each code number in Column No.2:

Case Code Number (1)	Category of case to which case number is (2)
201.10.01	Matters relating to JDA and SDA and other Development authorities.
201.18	Matters relating to Mines and Minerals.
201.19	Matters relating to Local Bodies including amongst others JMC, SMC, BOCA, Water & PHE, Electricity, PDD.
201.20	All matters relating to Pollution of any kind.
201.21	Matters relating to PDS and disputes of Ration Dealers.
201.22	Matters covering elections of Local Bodies including Municipal/ Panchayat.
201.23	Matters relating to registration of FIRs and referring investigation of criminal cases to various agencies.
201.24	Matters seeking protection orders.
201.25	Matters relating to Custodian/ Evacuee property.
201.26	Matters relating to Passports.
201.27	Matters relating to alleged disappearance/civilian killings.
201.28	Matters relating to allotment of shops/Govt. Quarters/ plots.
201.29	Matters relating to mobile towers.
201.30	Matters relating to challenge to the Govt. Orders and SROs.
201.31	Matters relating to Tax.
201.32	Matters relating to non-compliance of Court orders.
201.33	Matters relating to Airport Authority of India, National Highway Authority of India.
201.34	Matters relating to BSNL.
201.35	Matters relating to Railways.

6. In Annexure 'B' to the High Court Order No. 1622 dated 08.03.2018 (regarding Case Codes "Division Bench matters") under main Case Code 215 for LPAs, case code numbers mentioned under column no.1 below are added and assigned as Case Code Nos. for the matter shown against each code number in Column No.2:

Case Code Number (1)	Category of case to which case number is (2)
215.09	Matters relating to Service Tax.
215.10	Matters relating to Constitutional validity of any Act, Statutory Rule, Regulation or notification other than tax (including Municipal Tax and service matters).
215.11	Matters relating to Constitutional validity of any Act, Statutory Rule, Regulation or notification impacting Criminal Investigation, Trial, Prosecutions, etc.
215.12	Matters relating to AIFR, BIFR, DRT, DRAT and Lokayukta.

7. In Annexure 'B' to the High Court Order No. 1622 dated 08.03.2018 (regarding Case Codes "Single Bench matters") under main Case Code No. 101 for WP(C), case code numbers mentioned under Column No.1 below are added and assigned as Case Code Nos. for the matter shown against each code number in Column No.2:

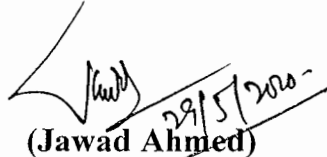
Case Code Number (1)	Category of case to which case number is (2)
101.10.01	Matters relating to JDA and SDA and other Development Authorities.
101.17	Matters relating to Mines and Minerals.
101.18	Matters relating to Local Bodies including amongst others JMC, SMC, BOCA, Water & PHE, Electricity, PDD.
101.19	All matters relating to Pollution of any kind.
101.20	Matters relating to PDS and disputes of Ration Dealers.
101.21	Matters covering elections of Local Bodies including Municipal/ Panchayat.
101.22	Matters relating to registration of FIRs and referring investigation of criminal cases to various agencies.
101.23	Matters seeking protection orders.
101.24	Matters relating to Custodian/Evacuee property.
101.25	Matters relating to passports.
101.26	Matters relating to alleged disappearance/ civilian killings.
101.27	Matters relating to allotment of shops/Govt. Quarters/ plots.
101.28	Matters relating to mobile towers.
101.29	Matters relating to challenge to the Govt. Orders and SROs.

101.30	Matters relating to tax.
101.31	Matters relating to non-compliance of Court orders.
101.32	Matters relating to Airport Authority of India, National Highway Authority of India.
101.33	Matters relating to BSNL.
101.34	Matters relating to Railways.

8. In Annexure 'B' to the High Court Order No. 1622 dated 08.03.2018 (regarding Case Codes "Single Bench matters") under main Case Code No. 128 for 'CrI LP(S)', case code numbers mentioned under column no.1 below are added and assigned as Case Code Nos. for the matter shown against each code number in Column No.2:

Case Code Number (1)	Category of case to which case number is (2)
128	<u>Special Leave Applications</u>
128.01	i) Leave to file appeal against acquittal where punishment is upto 10 years.
128.02	ii) Permission to file Acquittal Appeal:
128.02.01	(a) With certified copy
128.02.02	(b) Without certified copy


By order.


(Jawad Ahmed)
Registrar General (Officiating)

No: 45452 & 58/G3
Copy of the above forwarded to:

Dated: 29.5.2020

- Principal Secretary to Hon'ble the Chief Justice High Court of J&K;
- Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
- Registrar Vigilance, High Court of J&K, Jammu;
- Registrar Rules, High Court of J&K, Jammu;
- Registrar Computers, High Court of J&K, Jammu;
- Registrar Judicial, High Court of J&K, Jammu/Srinagar;
.....for information and necessary action.
- CPC e-Courts, High Court of J&K for uploading on the High Court Website.


Registrar General (Officiating)